

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Original Application No. 75 of 2021 (SZ)

IN THE MATTER OF

Anoop
26/711 C, Mambatta, Kommeri,
Kozhikode, Kerala – 673 007.

..Applicant

v.

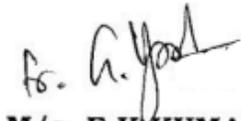
State of Kerala Through the Principal Secretary,
Room No.406, Annex II, Secretariat,
Thiruvananthapuram and Ors.

...Respondents

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Dated at Chennai on this 12th day of February, 2024



M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

**Guidelines for the Utilization of Environment Benefit Fund, Filed
by Secretary to Government, Environment Department,
Government of Kerala before the Hon'ble National Green
Tribunal (SZ) in OA No.75/2021**

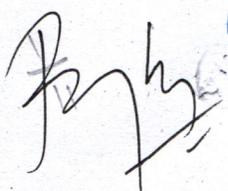
1. Background

As per the judgment dated 25.01.2022 in O.A.No.75/2021, the Hon'ble National Green Tribunal has directed that the environmental compensation collected for the environmental damages has to be deposited to the Environmental Benefit Fund (herein after EBF), if any, constituted by the State of Kerala, for the utilization of the amount for the betterment of the environment and restoration of damage caused to the environment due to the unscientific manner in which the mining activities are being carried out. For this purpose, Government vide G.O. (Rt) No. 5133/2022/Fin. dated 16.07.2022 accorded sanction to open a new Head of Account under Reserve Funds of the Public Account division of the State.

The "Guideline for utilization of the Environmental Benefit Fund" provides the framework for the sanction and assessment of projects to be financed from the EBF.

2. Establishment and Administration of EBF at the State Level

The Environmental Benefit Fund is established in the State to remit the penalty amounts fixed by the Hon'ble Courts/ competent authorities towards the environmental damages caused by the violation of various notifications under the Environment Protection Act, 1986 such as EIA Notification, 2006; CRZ Notification, 2011/ 2019; Wetlands



Dr. Rathan U Kelkar IAS
Secretary
Environment Department
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(Conservation and Management) Rules, 2017 and its subsequent amendments/orders/circulars, if any. The fund is primarily intended to be used to finance projects/ actions focused on the restoration of natural habitats that have been damaged by such violation of developmental projects/ activities in the State, in ways that may be prescribed by this guideline or the competent authority/ Government, in an effective, transparent and accountable manner. The establishment of the fund is on the "Polluter Pays Principle", which ensures that the promoters of developmental projects will take the necessary precautions to avoid environmental harm in the project area.

2.1. Constitution of State-level Environmental Benefit Fund Managing Committee and District Environmental Restoration Committee

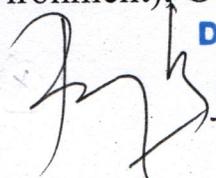
The State Government shall constitute the State-level Environmental Benefit Fund Managing Committee (SEBFMC) and the District Environmental Restoration Committees (DERCs). The SEBFMC and DERCs shall have a Technical Cell for assisting the respective Committees for the implementation of ERPs and its monitoring.

2.1.1 Composition and Functioning of State-Level Environmental Benefit Fund Managing Committee

The State-level Environmental Benefit Fund Managing Committee (SEBFMC) shall have the authority to approve the Environmental Restoration Plans (ERPs) submitted by the District Environmental Restoration Committees (DERC) and sanction the expenditure from the EBF.

The composition of the SEBFMC shall be as follows:

- i. Secretary (Environment), Government of Kerala – Chairperson



Dr. Rathan U Kelkar IAS
Secretary
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- ii. Chairman, State Level Expert Appraisal Committee – Member
 - iii. Chairman, Kerala State Pollution Control Board or his nominee – Member
 - iv. Chairman, Kerala State Biodiversity Board or his nominee – Member
 - v. Director, Department of Mining and Geology or his nominee – Member
 - vi. Principal Chief Conservator of Forests (Social Forestry) – Member
 - vii. Environmental Scientist, Directorate of Environment and Climate Change – Member
 - viii. Director, Directorate of Environment and Climate Change – Convener

Expert member(s) in socio-economic, ecology, environmental engineering, and natural resource conservation may be co-opted at the committee's discretion on a case-by-case basis. The co-opted member(s) shall, however, be a non-voting member. They are entitled to Honoraria/sitting fees and field visit fees as determined by the Government from time to time.

The SEBFMC shall meet at least once in every six months. Meeting(s) of the Committee may also be called by the Chairperson / Convener as and when needed.

The SEBFMC may, if it deems it necessary, request that the relevant State Authorities, constituted by the Central Government under subsection (3) of Section 3 of the Environment (Protection) Act, 1986 to review and recommend the proposals from the DERC.

All decisions relating to the approval of the Environmental Restoration Plan (ERP) shall be determined by a simple majority, where the quorum for such a meeting shall be at least 50 percent of the members of the Committee. Such decisions of the SEBFMC shall be final.



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2.1.2 Composition and Functioning of District Environmental Restoration Committees

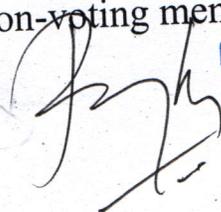
The DERCs shall formulate and submit the Environmental Restoration Plan (ERP) for reversing the damage done to the ecology and environment of the project area/affected area to SEBFMC. The DERCs shall monitor the progress of the restoration activities and also submit the Final Technical or Implementation Report to SEBFMC for completion certification.

The DERCs shall consist of:

- i. District Collector - Chairperson;
- ii. District/Divisional Forest Officer – Member
- iii. District Geologist – Member
- iv. District Soil Conservation Officer – Member
- v. District Officer, Ground Water Department – Member
- vi. District Coordinator, Biodiversity Board – Member
- vii. Representatives from two reputed environmental NGOs working in the district – Members
- viii. District Environmental Engineer/ Environmental Scientist, KSPCB – Convener

The Chairperson shall select the NGO representatives from among those of eminent standing and unwavering integrity. The tenure of the nominated representatives in the Committee shall be three years or terminate when she/he ceases to hold that organization, whichever is earlier.

Expert member(s) in socio-economic, ecology, environmental engineering and natural resource conservation may be co-opted at the Committee's discretion on a case-by-case basis. The co-opted member(s) shall, however be a non-voting member.


Dr. Rathan U Kelkar IAS
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The non-official members (including the co-opted experts) are entitled to Honoraria/ sitting fees and field visit fees as determined by the Government from time to time.

All decisions relating to the recommendation of the Environmental Restoration Plan shall be determined by a simple majority, where the quorum for such a meeting shall be at least 50 percent of the members of the Committee.

2.1.3 Technical Cells

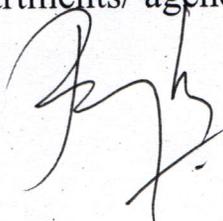
A Technical Cell shall constitute by the Chairpersons of SEBFMC & DERCS for assisting the respective Committees (SEBFMC & DERCS) and shall report directly to the Convener and Chairperson of the respective Committee.

The Environmental Scientist, DoECC shall head the Technical Cell at the State level and shall include the Environmental Officer, DoECC who are involved with environmental impact assessment aspects of the State.

The Directorate of Environment and Climate Change (DoECC) at the State level and the Office of the Kerala State Pollution Control Board at the District level shall function as the Secretariat of the SEBFMC, DERC and Technical Cells.

2.2. Power to incur Expenditure – SEBFMC

The State-level Environmental Benefit Fund Managing Committee (SEBFMC) shall have the authority to approve the Environmental Restoration Plans (ERPs) submitted by the District Environmental Restoration Committees (DERC) and sanction the expenditure from the EBF following the instructions laid out under this guideline and other instructions issued by the Government/Hon'ble Courts from time to time. The SEBFMC may also approve suo moto project proposals received from Government Departments/ agencies that are aimed at protecting the



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Environment Department
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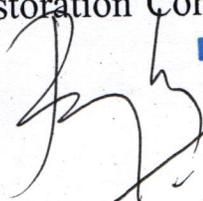
environment and conserving natural resources if they are in conformity with the provisions in this guideline. However, in cases where the amount remitted to the EBF is meant exclusively for a comprehensive Environmental Restoration Plan that has been prepared and approved as per the decisions of the Hon'ble Courts or Authorities, the amount shall be utilized exclusively for the purpose at a specific site, as per the approved plan. The SEBFMC shall hold the authority to insist on and devise effective mechanisms to track and monitor the implementation progress of various ERPs in the State. It also has the authority to review appeals against DERC decisions and public complaints regarding the implementation of ERPs.

The SEBFMC or DERC shall identify the proposals through normative search including through the three-tier local governments and invite agencies such as Government Departments, Government funded agencies, including academic institutions, non-governmental organizations with relevant experience and expertise. The willing organizations shall prepare the Project Implementation Plan (PIP) along with their demand for fund based on Request for Proposal (RFP) provided by DERC/SEBFMC. The SEBFMC shall provide final approval for the PIP based on the technical and financial feasibility.

2.3. Operation of the EBF at the State level

The amount received by imposing Environmental Compensation to the industries/ organization for the violation of various notifications under the Environment Protection Act, 1986 (as listed in section 2 above) shall be deposited in the EBF. At the State level, the fund shall be operated by the Director, Directorate of Environment and Climate Change (DoECC), Government of Kerala. He shall act as the Drawing and Disbursing Officer (DDO) of the fund.

The DDO shall maintain a register of the applications/proposals from the District Environmental Restoration Committees (DERCs) and a register


Dr. Rathan U Kelkar IAS
 Secretary
 Environment Department
 Govt. Secretariat
 Thiruvananthapuram.

of awards and payments made. The DDO shall maintain the books of accounts of this Fund and furnish a consolidated Statement of accounts in respect of all the receipts and payments to the Government by 30th April of every year. The accounts shall be annually audited in such a manner as may be prescribed by the Government in consultation with the Accountant General of the State.

2.3.1 Norms for Funding

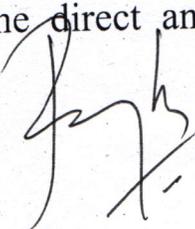
The funds for the sanctioned projects shall be released by SEBFMC to DERCs as per the following norms:

- a) 50 % of the total amount shall be released at the project inception stage.
- b) 30% of the total amount shall be released on 80% completion of the project.
- c) 20% of the total amount shall be released on completion of the project and submission of the completion report.
- d) The grant will be payable following funding norms on submission of the Utilization Certificate (UC), Expenditure Statement, and Progress Reports.

2.4. Environmental Restoration Plan (ERP)

The Environmental Restoration Plan (ERP) for reversing the damage done to the ecology and environment of the project area/affected area shall be formulated and recommended by the District Environment Restoring Committees (DERCs) to the State-level Environmental Benefit Fund Managing Committee. The ERP proposal shall be submitted as per the format given in **Annexure I**.

The Environmental Restoration Plan (ERP) should clearly identify the objectives, activities, and methodology as well as project deliverables. The ERP must detail the direct and indirect damages caused to the

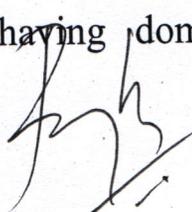


Dr. Rathan U Kelkar IAS
Secretary
Environment Department
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environmental properties or goods due to the development activities in question, as well as recommendations for the best achievable remediation and restoration techniques and an action plan to patch up the damage caused. In this context, environmental goods comprise natural resources such as air, soil, surface water, groundwater, biodiversity and other ecosystem services they provide to ecosystems or humans. The evaluation of ecosystem damages and the formulation of the restoration plans are to be done on a case-by-case basis through the collection, compilation and assessment of data on the biological environment, ecosystem functions, communities, etc. in the damaged area.

The ERP undertaken under the EBF shall not include the remediation plan and natural and community resource augmentation plan approved by the SEIAA as per OM dated 07.07.2021 and OM dated 28.1.2022 regarding the handling of cases involving violation of EIA Notification. Environmental mitigation measures implemented by the respective project proponents as per the directions of statutory authorities will not come under EBF.

The DERCS may, if necessary, seek expertise from renowned R & D institutions/ NABET-accredited agencies/PCB-approved laboratories etc. while formulating the Plan on a case-by-case basis. The proposed actions/works must be chosen in such a manner that they take into account the local requirements and priorities of the impacted areas. If necessary, the Biodiversity Management Committee (BMC) of the Local Self Government(s) may also be involved in the process of developing the ERP. The ERP shall identify the directly and indirectly affected areas of the project and prepare the restoration plan with a detailed budget and milestone for each restorative action. The DERCS shall identify suitable Departments/ Agencies having domain expertise to undertake the


Dr. Rathan U Kelkar IAS
 Secretary
 Environment Department
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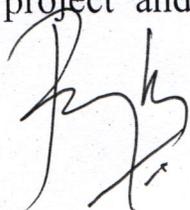
restoration actions and specify site-specific target levels for restoration of specific constituents of concerns along with intermediate target levels vis-à-vis the schedule to monitor the progress of remediation. If time limits or any specific directions prevail due to the instructions of the Hon'ble Courts or so, the same shall be followed. Every identified action/work shall have a verifiable and time-bound outcome component.

The following programs/ actions may also be considered while developing the ERP:

- a. Investigations of environmental damages, preparation of DPRs
- b. Remediation of contaminated sites
- c. Preparation of Comprehensive Industry Documents on Industrial Sectors
- d. Inspections for compliance verification
- e. Green infrastructure development
- f. Information, Education, and Communication (IEC) activities.

Depending on the requirement, new programs on scientific and technical matters that may arise as contingent matters can be added to the proposed list. In conclusion, ERP shall be formulated in such a way that it enables expenditure in the following manner:

- a) Not less than 60 percent shall be spent on project area and the surrounding directly affected areas.
- b) Not more than 15 percent shall be spent on indirectly affected areas.
- c) A maximum of 25% may be transferred to the State-level Core Fund maintained by the DoECC, which will be used to meet the administrative costs, including field inspection expenses and honoraria of members of SEBFMC, DERC, SEIAA, SEAC, Secretariat expenses of SEIAA / SEAC linked to the project and the experts hired by the SEBFMC,



Dr. Rathan U Kelkar IAS
 Secretary
 Environment Department
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NABET, Accredited Organizations etc., if required.

2.5. Operation of the EBF at District Level

The Convener, DERCs shall maintain a register of the EBF applications and proposals sanctioned by the SEBFMC and a register of accounts on payments made thereunder. The DERC shall furnish a statement of accounts relating to the utilization of amounts under the EBF to the Director, DoECC once in six months. At the end of each year, the DERC shall prepare an annual report on the activities it has undertaken and submit it to the SEBFMC. The progress of implementation of the action plan shall also be reported to the SEBFMC at regular intervals as insisted by the Committee or Hon'ble Courts on a case-by-case basis.

The amount under the Fund shall be kept in a dedicated bank account in any commercial nationalized bank in the name of the DERCs and shall be operated under the joint signatures of the Chairperson and Convener. The amount under the EBF shall be used exclusively for the restoration of the affected area, as approved by the SEBFMC. No expenditure that is not covered by a provision in the sanctioned budget estimates or that is likely to be more than the amount provided under any head, shall be incurred by the DERCs without obtaining approval from the SEBFMC. All information concerning the proceedings of the DERCs including accounts, fund disbursement and use, audit reports, the annual report and meeting minutes, must be put in the public domain.

2.6. Implementation and Monitoring of Environmental Restoration Plan

The restoration actions shall be executed by the qualified agencies/stakeholder Departments as envisaged in the approved ERP. The SEBFMC shall hold the authority to monitor and review the implementation progress of various ERPs in the State. At the District



Dr. Rathan U Kelkar IAS
Secretary
Environment Department
Govt. Secretariat
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level, the progress shall be monitored by the concerned DERC as per the time schedules and phase-wise remedial targets thereof, as detailed in the ERP. During such monitoring, some sampling and analysis thereof shall also be carried out by the authorized agencies for validation. The DERC shall furnish the Final Technical or Implementation Report to the SEBFMC on completion of the Project. If necessary, the SEBFMC may order the DERCs to provide interim monitoring reports.

The Environmental Compensation amount of Rs.1,58,00,000/- (Rupees One Crore Fifty Eight Lakh only) has remitted in two installments to the account of Kerala State Pollution Control Board. The first installment of Rs.1,08,00,000/- transferred by RTGS with UTR No.FDRLR52022112100916619 and the second installment of Rs.50,00,000/- (Rupees Fifty Lakh only) transferred by RTGS with UTR No.FDRL 52022120800142675 (RTGS Details - **annexure -2**).

Dated this 11th January 2024.



Dr. Rathan U Kelkar IAS
Secretary
Environment Department
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annexure I

Format for Environmental Restoration Plan Proposal

1. Title of the Project
2. Name & Address of the Coordinating Department/ Agency
3. Name & Designation of Project Coordinator (if any)
4. Specified Project Area including detailed maps (in reference to the order of Hon'ble Courts/ Authorities)
5. Objective
6. Scope of Work
7. Methodology
8. Duration of the Project/Time Schedule (PERT Chart)
9. Expected outcome/deliverables
10. Monitorable targets (Physical and Financial)
11. Total Amount of Grant Required along with Cost Breakup
12. Details of additional funds (along with sources), if any, sanctioned for the Project



Account Name : CHAIRMAN, KSPCB

Address : KERALA STATE POLLUTION CONTROL BOARD
PLAMOOD, PATTOM P O,
THIRUVANANTHAPURAM-695004
KERALA STATE POLLUTION CONTROL BOARD

Date : 21 Nov 2022

Account Number : 00000067366954329

Account Description : CA-REGULAR-PUB-OTH-ALL-INR

Drawing Power : 0.00

Interest Rate(% p.a.) : 0.0000

MOD Balance : 0.00

CIF No. : 77146221321

IFS Code : SBIN0070212

MICR Code : 695002926

Nomination Registered : Yes

Balance as on 1 Apr 2022 : 73,288.75

Account Statement from 1 Apr 2022 to 21 Nov 2022

Txn Date	Value Date	Description	Ref No./Cheque No.	Debit	Credit	Balance
5 Apr 2022	5 Apr 2022	BY TRANSFER-RTGS UTR NO: HDFCR52022040559151256-SHIVALAYA CONSTRUCTI	TRANSFER FROM 3199859044307 / SHIVALAYA CONSTRUCTI		3,00,000.00	3,73,288.75
6 Apr 2022	6 Apr 2022	CHEQUE DEPOSIT-839537	TRANSFER TO 40414145916 / 839537		50,000.00	4,23,288.75
28 Apr 2022	28 Apr 2022	CHEQUE WDL-CHEQUE TRANSFER TO-136430	TRANSFER FROM 67003793077 / 136430	75,375.00		3,47,913.75
1 Jun 2022	1 Jun 2022	CHEQUE WDL-CHEQUE TRANSFER TO-136431	TRANSFER FROM 10626825213 / 136431	1,60,000.00		1,87,913.75
3 Jun 2022	3 Jun 2022	CHEQUE WDL-KERALA STATE POLLUTION CONTROL BOARD PATTOM.P.O. -136432	TRANSFER FROM 67000337378 / 136432	65,000.00		1,22,913.75
3 Jun 2022	3 Jun 2022	CHQ TRANSFER-NEFT UTR NO: SBIN122154656538-136433 A R SOFT SOLUTIONS	136433 A R SOFT SOLUTIONS	8,700.00		1,14,213.75
16 Aug 2022	16 Aug 2022	BY TRANSFER-NEFT*HDFC0000240*N228222 080161069*SHIVALAYA CONSTR-	TRANSFER FROM 3199971044309		50,000.00	1,64,213.75
31 Aug 2022	31 Aug 2022	BY TRANSFER-NEFT*PUNB0814300*PUNBH2 2243038999*SHIVALAYA CONSTR-	TRANSFER FROM 3199968044304		50,000.00	2,14,213.75
16 Sep 2022	16 Sep 2022	BY TRANSFER-NEFT*FDRL0001120*FDRLH2 2259572194*MALABAR PLUS CON-	TRANSFER FROM 3199677044304		50,000.00	2,64,213.75
3 Oct 2022	3 Oct 2022	BY TRANSFER-NEFT*HDFC0000240*N276222 145167967*SHIVALAYA CONSTR-	TRANSFER FROM 3199677044304		3,00,000.00	5,64,213.75



xn Date	Value Date	Description	Ref No./Cheque No.	Debit	Credit	Balance
6 Oct 2022	6 Oct 2022	BY TRANSFER- UPI/CR/227997032802/RINIL GU/SIBL/disclosure/UPI-	TRANSFER FROM 5099081162097		19,425.00	5,83,638.75
29 Oct 2022	29 Oct 2022	BY TRANSFER- NEFT*BARB0VJKAZH*BARBW 22302609269*RDS PROJECT LTD*-	TRANSFER FROM 3199967044305		50,000.00	6,33,638.75
31 Oct 2022	31 Oct 2022	BY TRANSFER- NEFT*BARB0VJKAZH*BARBY 22304004034*RDS PROJECT LTD*-	TRANSFER FROM 3199682044307		3,00,000.00	9,33,638.75
9 Nov 2022	9 Nov 2022	BY TRANSFER- NEFT*IBKL0NEFT01*IBKL2211 09424563*K M C CONSTRUCTI-	TRANSFER FROM 3199411044308		3,00,000.00	12,33,638.75
21 Nov 2022	21 Nov 2022	BY TRANSFER-RTGS UTR NO: FDRLR52022112100916619- RDS PROJECT LTD	TRANSFER FROM 3199855044301 / RDS PROJECT LTD		1,08,00,000.0 0	1,20,33,638.75

Please do not share your ATM, Debit/Credit card number, PIN and OTP with anyone over mail, SMS, phone call or any other media. Bank never asks for such information.

**This is a computer generated statement and does not require a signature.

STATEMENT OF ACCOUNT

Name : ENVIRONMENT PROTECTION FUND, OP. BY CHAIRMAN, KSPCB
KERALA STATE POLLUTION CONTROL BOARD
PLAMOOD, PATTOM P O,
THIRUVANANTHAPURAM
Thiruvananthapuram

Date : 31/07/2023

Time : 14:20:50

Cleared Balance : 2,42,83,820.15Cr

+MOD Bal : 0.00

Limit : 0.00

Int. Rate : 0.00 % p.a.

Account Open Date : 01/07/2016

Statement From : 01/04/2022 to 31/03/2023

STATE BANK OF INDIA
LIC JUNCTION, PATTOM
P.B.NO.1002
ROHINI BUILDINGS PATTOM PALACE P.O.
695004

Branch Code : 70212

Branch Phone : 2441311

IFSC : SBIN0070212

MICR : 695002926

Account No.: 67366954329

Product : CA-REGULAR-PUB-OTH-ALL-INR

Currency : INR

Branch E-mail : sbi.70212@sbi.co.in

Uncleared Amount : 0.00

Monthly Average Balance : 0

E-mail :

Nominee Name :

Account Status : OPEN

Page No. : 2

Post Date	Value Date	Details	Chq.No	Debit	Credit	Balance
		BROUGHT FORWARD :				12333638.75Cr
08/12/22	08/12/22	DEP TFR RTGS UTR NO: FDRLR52 022120800142675 FDRL0001058 RDS PROJECT LTD AT 04430 PAYMENT SYS			5000000.00	17333638.75Cr
14/12/22	14/12/22	DEP TFR CMP KERALA STATE POL 57009358668 OF KERAL AT 99922 INTERNET BA DEP TFR			10000000.00	27333638.75Cr
27/12/22	27/12/22	RTGS UTR NO: HDFCR52 022122770688835 HDFC0000240 CELLA SPACE LTD AT 04430 PAYMENT SYS CHQ TRFR FROM			910134.00	28243772.75Cr
05/01/23	05/01/23	AT 70424 KOCHUVELI DEP TFR	804442	5208000.00		33451772.75Cr
23/01/23	23/01/23	NEFT N02323230008440 1 HDFC0004840 ST GREGORIOS MED AT 04430 PAYMENT SYS		74550.00		33526322.75Cr
30/01/23	30/01/23	CHQ TRFR FROM TRF 57009358668 OF KERAL AT 70212 LIC JUNCTIO DEP TFR	419546		819000.00	34345322.75Cr
15/02/23	15/02/23	RTGS UTR NO: FDRLR52 023021500005938 FDRL0001210 MARTHOMA GRANITES AT 04430 PAYMENT SYS DEP TFR			1218834.40	35564157.15Cr
21/02/23	21/02/23	RTGS UTR NO: IBKLR92 0230221000051989 IBKL0000432			450000.00	36014157.15Cr
		CARRIED FORWARD :				3,60,14,157.15Cr

Statement Summary

Dr. Count 4

Cr. Count 20

3,09,075.00 3,62,49,943.40

In Case Your Account Is Operated By A Letter Of Authority/Power Of Attorney Holder, Please Check The Transaction With Extra Care.



3020
23/11/2022

Shihab Thangal Road, Panampilly Nagar, Kochi-682036, Kerala, INDIA
T: +91 484 4078900, F: +91 484 2323012, E: cochin@rdsrealities.in, W: www.rdsproject.com
OHSAS 18001:2007, ISO 14001:2004 and ISO 9001:2008, CIN: U51909DL1992PLC049570



RDS/RO/KSTP/KKPP/3450

Dated 22.11.2022

To,

The Chairman,
Kerala State Pollution Control Board,
Pattam.P.O. Tiruvanandapuram - 695 004.

Pl. acknowledge

Sir,

Ref:

1. M.A. No. 08/2022 in O.A. 75/2021(SZ) before the Hon'ble NGT (SZ) CHAIRMAN
2. NGT Order dated 9/11/2022 in the above O.A
3. KSPCB/881/2022-SEE-1 dated 18/11/2022

✓ See / ACO

23/11/22

With reference to Hon. National Green Tribunal Judgement and Order as well as the letter received from your good office, we have deposited Rs.10800000/- (Rupees one crore eight lac only) to the Account No 67366954329 maintained by Kerala State Pollution Control Board at SBI Pattom, via RTGS on 21st November 2022 14:50:56 Ref No.FDRLR52022112100916619. We will be paying the balance amount as per the NGT order.

Kindly acknowledge the same.

Thanking you,

Yours faithfully,

For RDS Project Limited

Authorised Signatory.

Copy to,

1. District Collector, Kannur District
2. The Village Officer, Ernakulum Village office, Kanayannur Taluk.
3. The Director in Charge, Department of Mining and Geology, Thiruvananthapuram
4. The Geologist, District Office Mining and Geology Department, Kannur
5. Kerala State Environment Impact Assessment Authority, Thiruvananthapuram ,

RDS PROJECT LTD.

HO: 427, Somdutt Chambers - II, 9 Bhikaji Cama Place, New Delhi - 110066



31/6
9/12/2022

RDS/RO/KSTP/KKPP/3452

Dated 08.12.2022

To,
The Chairman,
 Kerala State Pollution Control Board,
 Pattam.P.O. Tiruvanandapuram - 695 004.

Sir,

Ref:

1. M.A. No. 08/2022 in O.A. 75/2021(SZ) before the Hon'ble NGT (SZ)
2. NGT Order dated 9/11/2022 in the above O.A
3. KSPCB/881/2022-SEE-1 dated 18/11/2022
4. RDS/RO/KSTP/KKPP/3450 Dated 22.11.2022

Handwritten notes:
 ACO
 MS
 ACO
 9/11/22

CHAIRMAN

In continuation to our referred letter above, we hereby inform you that we have transferred the balance amount of Rs. **50,00,000.00/-** (Rupees Fifty Lakh Only) to Kerala State Pollution Control Board as full and final settlement as per the Hon. National Green Tribunal Judgement and Order. The details of amount transferred is as follows

UTR no : FDR LBS2022120200142675 dated 08.12.2022
 Beneficiary Name : Kerala State Pollution Control Board
 Beneficiary Account No : 67366954329
 Beneficiary IFSC Code : SBIN0070212

As per the National Green Tribunal order, we have to pay the instalment no: 05 for amount of Rs.25,00,000/- on date 25.03.2023 and instalment no:06 for Rs.33,00,000/- on 25.04.2023 only. However, we are paying the balance amount of Rs.50lac in advance.

We are also enclosing the copy of receipt of the 01st payment of Rs.1,08,00,000/- for your ready reference. Kindly acknowledge the receipt of the balance payment and request you to issue a letter regarding receipt of the amount with no dues pending and closeout certificate of the account for us to submit to National Green Tribunal and for our records.

Handwritten signature

RDS PROJECT LTD.

HO: 427, Somdutt Chambers - II, 9 Bhikaji Cama Place, New Delhi - 110066
 Tel: 011-26170242, 46151500, Fax: 011- 26168092, E-mail: delhi@rdsproject.com, www.rdsproject.com



This is for your kind information and needful action.

Kindly acknowledge the same.

Thanking you,

Yours faithfully,

For RDS Project Limited

Authorised Signatory.

Copy to,

1. District Collector, Kannur District
2. The Tahsildar Office, Revenue Recovery & Ernakulum Village office,
3. The Director in Charge, Department of Mining and Geology, Thiruvananthapuram
4. The Geologist, District Office Mining and Geology Department, Kannur
5. Kerala State Environment Impact Assessment Authority, Thiruvananthapuram ,

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☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
E-mail: ms. kspcb@gov.in FAX: 0471 - 2318134, 2318152 web: www.keralapcb.nic.in



KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

No.PCB/A1/3020/2022

Date: 23.11.2022



RECEIPT

Received an amount of Rs. 1,08,00,000/- (One Crore Eight Lakh) received from the Managing Director, M/s. RDS Project Ltd to the Account No.67366954329 maintained by Kerala State Pollution Control Board as Environmental Compensation Fund on 21.11.2022 as per the direction of the Hon'ble NGT in O.A75/2021 (SZ).



Yours faithfully


ACCOUNTS OFFICER

UTR: FDR1RS20221208001A2675
FEDERAL BANK
YOUR PERFECT BANKING PARTNER

Counterfoil (For Customer)

Branch					Date	8/12/22
Application for	RTGS	NEFT	DD	AWB	PO	
Beneficiary Name	KERALA STATE POLLUTION CONTROL B					
Beneficiary Account Number	67366954329					
Beneficiary Bank	SBI					
Beneficiary Branch	PATTOM					
Beneficiary IFSC Code	SBIN0070212					
Amount (₹)	500000					
Charges (₹)						
Total Amount (₹)						
Cashier/ Clerk						Asst. Manager

